

Government of India
Ministry of Finance
(Department of Revenue and Insurance)

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NOTIFICATION
INCOME TAX

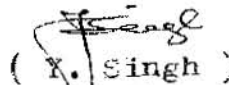
New Delhi, the 10th December, 1969.

No.160 (F.No.16/95/69-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby authorises:-

1. Shri M.C. Basu Mallick
2. Shri R.C. Ghosh.
3. Shri S.N. Roy.

who are Gazetted Officers of the West Bengal Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from the date of the issue of this Notification.


(Y. Singh)

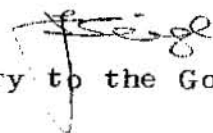
Under Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

No.160 (F.No.16/95/69-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection.
3. The Chief Secretary to Govt. of West Bengal, Calcutta.
4. The Comptroller & Auditor General, New Delhi(25 copies).
5. The Accountant General, West Bengal, Calcutta.
6. All Officers/sections in the Board's office.
7. Collector, 24 Parganas, Alipore, Calcutta.
8. Bulletin Section (3 copies).
9. Guard file.



Under Secretary to the Government of India